

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.76115 of 2015

(Arising out of Order-in-Appeal No.80/SH/CE(A)/GHY/2015 dated 31.08.2015 passed by Commissioner(Appeals), Customs, Central Excise & Service Tax, Guwahati.)

M/s. Numaligarh Refinery Limited

(Pankagrang, P.O. NRL Complex, Dist: Golaghat, Assam-785699.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Shillong

.....Respondent

(Morellow Compound, M.G. Road, Shillong-793001.)

APPEARANCE

NONE for the Appellant (s)

Shri A.Roy, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI SANJIV SRIVASTAVA, MEMBER(TECHNICAL)
HON'BLE SHRI P.DINESHA, MEMBER(JUDICIAL)**

FINAL ORDER NO. 75400/2022

DATE OF HEARING : 26 July 2022

DATE OF DECISION : 26 July 2022

PER BENCH :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka

Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/
(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

Sd/
(P. DINESHA)
MEMBER (JUDICIAL)

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